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CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 384/90

T.R. NO.

DATE OF DECISION 10.2.95

Iqbal Mohmad Qureshi & Anr. **Petitioner**

Mr. D. M. Thakkar **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondent**

Mr. R. M. Vin **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. Dr. R. K. Saxena : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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: 2 :

1. Iqbal Mohmad Qureshi.

2. Ibrahim Mohmad.

Both residing at
Block No:20/8,
Railway Colony,
Opp:Loco Shed.
JUNAGADH.

..... Applicants

(Advocate : Mr.D.M.Thakker)

Versus.

1) Union of India
(Notice to be served
through the General Manager
Western Railway, Churchgate,
BOMBAY.)

2) The Divisional Railway Manager,
Western Railway,
Bhavnagar Para,
BHAVNAGAR.

3) The C.M.S (E)
W.Railway, Bhavnagar Para,
BHAVNAGAR.

..... Respondents

(Advocate : Mr.R.M.Vin)

ORAL ORDER

in

O.A.No:384/90

Date :10.2.1995.

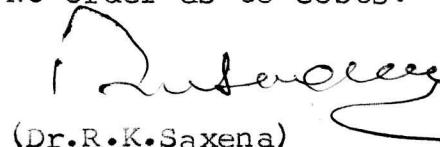
Per : Hon'ble Shri V.Radhakrishnan, Member (A)

Mr.R.M.Vin produces a letter of Western Railway,
Divisional Office, Bhavnagar Para dated 21.11.1990, and
had already produced letter dated 25.9.1990 alongwith

: 3 :

the written statement. As stated in the written statement both the applicants have been transferred at their own request. In view of the above, the application become infructuous, and disposed of accordingly.

No order as to costs.


(Dr.R.K.Saxena)

Member (J)



(V.Radhakrishnan)
Member (A)

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